

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 22775 of 2014

(Arising out of Order-in-Appeal No. 251-253-2014 dated
29/04/2014 passed by Commissioner Of Customs & Central
Excise , BANGALORE-I(Appeal))

**Shri Vikas Mittal
Plasmix Ltd**

No.404, 11th Cross, 4th Phase, Peenya
Industrial Area
BANGALORE - 560058
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise ,
Customs and Service Tax
Bangalore-i**

POST BOX NO 5400...CR BUILDINGS,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri M.S. NAGARAJA, ADV

#1010, 1st floor
(Above Corp.Bank) 26th Main,4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

**Shri S. Devarajan, Jt.
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20583 / 2020

Date of Hearing: 04/09/2020

Date of Decision: 04/09/2020

Per : BENCH

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **04/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...